

ORDER DATED 10<sup>th</sup> OF JULY, 2012

D.P. Pattnaik.....Applicant  
Vrs.

Union of India & Others .....Respondents

Coram:

HON'BLE MR. C.R. MOHAPATRA, MEMBER ADMN.

&

HON'BLE MR. A.K. PATNAIK, MEMBER JUDL.

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Heard Sri B.S. Tripathy, Ld. Counsel appearing for the applicant and Sri D.K. Behera, Ld. Addl. Standing Counsel for the Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. This Original Application has been filed by the applicant with the following prayer:-

“(i) To pass appropriate orders directing the Respondents authorities to grant retrial/pensionary benefits in favour of the applicant with interest within a stipulated period.”

3. Sri Tripathy Ld. Counsel for the applicant submits that the applicant has been approaching the authority for granting him retrial/pensionary benefits, but so far no relief has been granted by the concerned authorities. It is seen from the records that though the applicant has submitted representation vide Annexure-A/3 dated 16.04.2012 before the Respondents which is still pending for consideration. Sri Tripathy, therefore, prayed that the applicant's grievance could be redressed if Respondent No.1 is directed to consider the case of the applicant for granting retrial/pensionary benefits to him and dispose of the pending representation vide



Annexure-A/3 within a specific time frame.

4. Having regard to the submissions made and as agreed to by the Ld. Counsel for the parties, without going into the merit of the case, Respondent No.1 is hereby directed to consider and dispose of the pending representation vide Annexure-A/3 with a reasoned & speaking order within 60 (Sixty) days from the date of receipt of copy of this order.

5. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

6. Send copy of this order along with paper books to the Respondent No.1 for compliance and free copies of this order be made over to the Ld. Counsel for the parties.

  
JUDL. MEMBER

  
ADMN. MEMBER

K.B